

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. Stamp No. 560/91 198
T.A. No. OA 655/91

DATE OF DECISION 8-10-1991

Dr. Anil Agarwal Petitioner

Mr. A. S. Khandeparkar Advocate for the Petitioner(s)

Versus

The Secretary Govt. of India,
~~Min. of Health & Family Welfare~~ Respondent
and two others.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M. M. Singh, Member (A)

The Hon'ble Mr. T. C. Reddy, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGI/PRRND-12 CAT/86-3-12-86-15,000

(M. M. SINGH)

(13)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Stamp No.560/91 (OA 655/91)

Dr. Anil Agarwal,
Registrar,
A.I.I.P.M. & R,
Haji Ali, Mahalaxmi,
Bombay - 400 034.

.. Applicant

vs.

1. The Secretary,
Govt. of India,
Ministry of Health & Family Welfare,
New Delhi.
2. The Director General of Health Services,
Govt. of India,
Nariman Bhavan 'A' Wingh,
Phase II, Maulana Azad Road,
New Delhi.
3. Director,
A.I.I.P.M. & R,
Haji Ali,
Bombay - 400 034. .. Respondents

Coram: Hon'ble Shri M.M.Singh, Member(A)

Hon'ble Shri T.C.Reddy, Member(J)

Appearance:

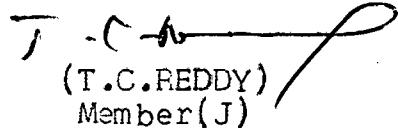
1. Mr.A.S.Khandeparkar
Advocate for the
Applicant.

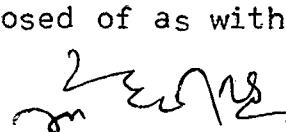
ORAL JUDGMENT:
(Per M.M. Singh Member(A))

Date: 8-10-1991

Mr.A.S.Khandeparkar files his vakalatnama today. He seeks permission to withdraw this application. No notice has been given to the respondents.

2. Permission to withdraw the application allowed. The application is disposed of as withdrawn.


(T.C.REDDY)
Member(J)


(M.M.SINGH)
Member(A)

MD